

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 162 of 2013  
& IA-148 of 2014**

**Dated : 26<sup>th</sup> May, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Inox Renewable Ltd. .... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Anr. .... Respondent (s)**

**Counsel for the Appellant (s): Mr. M.G. Ramachandran  
Mr. Vishal Gupta  
Mr. Kuma Mihir**

**Counsel for the Respondent(s): Mr. M.S. Ramalingam for R-1  
Mr. Aditya Madan a/w  
Mr. R.K. Jain &  
Mr. S.K. Jain (Reps.) for R-2**

**ORDER**

As agreed by the learned counsel for the parties, post the matter for further hearing on **04.08.2014**.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*ts/js*